

- (vi) Development of animal health facilities for diagnosis, treatment and vaccine production, and organising national programmes for control of diseases like Rinderpest, Foot and Mouth, etc.

#### Action to Safeguard Consumers Interest

5256. PROF. RAMAKRISHNA MORE : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether consumer in India is being exploited by the monopoly manufacturers;

(b) whether the country needs a legislation on the lines of English Unsolicited Goods and Services Act, 1971 and English Unfair Contract Terms Act, 1977 to safeguard the consumers interest; and

(c) if so, the Government's reaction thereto ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) to (c). A number of complaints come to the notice of Government about monopolistic trade practices indulged by the monopoly manufacturers. In order to check these, the Monopolies and Restrictive Trade Practices Act, 1969 has since been amended to include specific provisions to curb unfair trade practices with a view to safeguarding interests of consumers. In addition, the Law Commission has recommended certain amendments in the Indian Contracts Act, 1872.

#### Requirements of Seeds for Major Crops

5257. SHRI M. RAGHUMA REDDY : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether production of high quality seeds is lopsided (TOI dated 2

March, 1985) with surplus of wheat seeds and serious shortages in urgently needed oilseeds, pulses etc., and if so, reasons thereof;

(b) whether NSC has worked out optimum national seed needs for each major crop for the entire country and if so, details thereof indicating annual actual production and availability; and

(c) whether NSC is taking every precaution not to sell infected seeds even in emergencies and shortages as was done a few years back when Karnal Bunt-infested wheat from FCI was taken and distributed by NSC with disastrous results ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL GHANDRAKAR) : (a) There has been surplus of wheat seeds in the country in the year 1984-85 on account of the following reasons :

- (i) Diversion of considerable acreage of wheat in Maharashtra, Rajasthan etc to other crops needing less water on account of drought and moisture strain.
- (ii) Dislocation in road transportation in the crucial month of November '84 due to disturbed conditions. There were marginal shortages in case of seeds of oilseeds and pulses mainly due to varietal problems.

However, the production of seeds cannot be termed as 'lopsided' as in normal conditions entire wheat seed would have been consumed.

(b) The Government of India works out the optimum National Seeds needs. The National Seeds Corporation is a National Public Sector Organisation dealing with the production and marketing of seeds.

(c) The National Seeds Corporation has all physical facilities for seed testing

and seeds are sold in sealed packings after proper tests. They do not allow infected seeds for sale even in the time of shortages and emergencies. The National Seeds Corporation has never purchased any wheat from FCI and sold as seed.

**Out of Turn Allotment on Medical Grounds to Government Employees**

5258. SHRI B.K. GADHAVI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of Government servants who have been given accommodation out of turn during the last one year in Delhi;

(b) the grounds under which such allotments were made;

(c) whether junior officers have been able to manage accommodation while seniors have been left out causing frustration amongst the senior officers; and

(d) when allotment is made out of turn on medical ground whether the employee is asked to appear before the Medical Board and if not, the reasons therefor ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFGOR) :  
(a) 1005.

(b) The information is given in the statement attached.

(c) Yes, Sir. Ad-hoc allotments are made on special considerations under compelling circumstances and therefore, it is possible that junior officers may get accommodation while seniors have been waiting.

(d) No, Sir. For allotments on medical grounds the persons concerned are required to produce necessary medical certificate from appropriate specialist/ Board of Doctors of Government Hospital or from a Government recognised Centre or Institute. Those certificates

are also got verified independently by the Directorate of Estates from the Board of Doctors/Specialist who had issued such certificates. Thereafter, the cases are considered by a Special Accommodation Committee which includes also an officer of the Ministry of Health and Family Welfare and a medical specialist of the concerned disease.

**Statement**

Sl No.	Grounds under which accommodation is allotted on out of turn basis
1.	Ad-hoc allotments to dependents of the deceased officers.
2.	Regularisation of the same quarter in the name of the dependents of the deceased officer.
3.	Ad-hoc allotments to the dependents of the retired officers.
4.	Regularisation of the same quarter in the name of the dependent of retired officer.
5.	Ad-hoc allotment to occupants of departmental pool on transfer to offices eligible for general pool accommodation.
6.	Ad-hoc allotment to personal staff of Minister/Judges of Supreme Court, Dy. Speaker Rajya/Lok Sabha etc.
7.	Ad-hoc allotment on medical grounds such as TB (in active infectious stage) and malignant cancer.
8.	Ad-hoc allotment to physically handicapped.
9.	Ad-hoc allotment on special compassionate ground.
10.	Ad-hoc allotment on other grounds like nature of duty, staff of Vice President etc